

Universities and Institutes, is yet to reach the farmers. The Medium for transfer of this technology is our 'Lab to Land' programme and Krishi Vigyan Kendras. Earlier, we had decided to have at least one Krishi Vigyan Kendra in each district, but we have not been able to do so due to financial constraints. Efforts, however, still continue to cover maximum number of districts during the Seventh Five Year Plan itself.

[Translation]

Completion of projects in Calcutta by
N. B. C. C.

*313. SHRI KALI PRASAD PANDEY :
Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that despite heavy losses incurred by the Calcutta Metropolitan Unit of the National Building Construction Corporation Ltd., New projects are being undertaken by the Corporation;

(b) if so, the details of the profits or losses thereof; and

(c) whether Government propose to conduct an enquiry into the causes of the projects not being completed by the stipulated time and if so, the nature of enquiry to be conducted and by what time ?

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) :
(a) and (b). There has been an overall profit in the Metropolitan Transport projects undertaken by NBCC in Calcutta. A statement showing details of profits/losses on these projects is given belows.

(c) Most of the contracts have been or would be completed by the Corporation within the extended period. As such, question of holding an enquiry does not arise.

Statement

Sl. No.	Name of the work	Progressive profitability/loss as on 31.3.85 (in lakhs of rupees)	Remarks
1	2	3	4
1.	MTP Section I	(+) 1.37	—
2.	MTP Section X	(—) 100.75	Contractual claim of nearly Rs. 100 lakhs is lying for acceptance of arbitration with MTP and this loss is likely to be recouped.
3.	MTP Section IX (R)	(—)35.41	Contractual escalation payment of about Rs. 361 lakhs is held up by MTP for approval for Railway Board and on receipt of this payment, the loss would be recouped.

1	2	3	4
4.	MTP Section XI	(+)56.59	—
5.	MTP Section 14-C(R)	(+)53.51	—
6.	MTP Section 15A II(R)	(+)35.30	—
Total Profitability		(+)10.71	

[Translation]

SHRI KALI PRASAD PANDEY : Sir, though my original question itself has been amended, yet the reply to my question shows profit in respect of some projects and loss in the case of others. In my original question, I had also asked whether some undesirable elements had seized control of the works being done by the Calcutta Metropolitan Council in Calcutta. I want to know whether Government are aware that a competent and honest Project Manager Shri Umesh Chandra Karan of M. T. P. 14 C. R. Branch of National Building Construction Corporation Limited, Calcutta Branch has received threats from undesirable elements that he would be killed alongwith his family members. He had also informed all concerned officers about this threat through an F. I. R. dated 15.1.1986 and had also sought police protection. After he was fed up with the tension, he had also written to the Government that if he was not transferred to some other place, his resignation may be accepted. I want to know whether the Hon. Minister has any information about it and whether has been stated above is True ?

SHRI ABDUL GHAFOOR : According to the question that I have with me....

MR. SPEAKER : This way, all will get themselves transferred.

SHRI ABDUL GHAFOOR : Although it is not related to the main question, yet the Hon. Member being from my own area, my native place, I shall make him satisfied after getting all these matters inquired into (Interruptions) I fully sympathise with him.

MR. SPEAKER : Now I have come to know about this collusion. You are neighbours.

SHRI KALI PRASAD PANDEY : The Hon. Minister has no doubt expressed his sympathy, but the question is that the father of Shri Umesh Chandra Karan is a Freedom Fighter and he had written to the Government a number of times...

MR. SPEAKER : If you have any question, you may put it, not a personal one.

SHRI KALI PRASAD PANDEY : There is danger to his life, he has got an F. I. R. registered and has written to all the concerned officers that in case he is not transferred, his resignation may be accepted.

[English]

MR. SPEAKER : This cannot be allowed. Nobody can allow this. One gets transfer on threat of this or that. This is immaterial.

SHRI BASUDEB ACHARIA : The management of NBCC had declared lock-out on all ongoing projects in Calcutta. This would hamper the construction of metro-railway and Kolaghat Thermal Power Station. The management had also suspended almost all the top leaders of majority of unions. In view of this situation, I would like to know whether the Government will intervene for lifting of lock out, for settlement of the dispute and for implementation of the agreement which was arrived at between the management and the recognised unions.

SHRI ABDUL GHAFOOR : He had put so many questions.

MR. SPEAKER : You reply one.

SHRI ABDUL GHAFOOR : I think, if one example is furnished before the House,

the Hon. Members from Bengal will rise in revolt. I will give you just one example. The NBCC was distributing the monthly salary to the office workers. Three men came with pistols. They wanted to snatch away the money. The police was standing there but they did not take any action. When they took away some money, then the police received some money and they went away. The condition is so bad that it is difficult for them...

(Interruptions)

SHRI BASUDEB ACHARIA : Is this the reason for imposing lock out ? I want to know whether you want to intervene in lifting of lock out ?.. (Interruptions)

Sir, I want to know whether Government will intervene.

SHRI ABDUL GHAFUOR : Sir, it is not the only reason. The lands through which this metro line has to pass have not been cleared... (Interruptions). There are so many factors. I will inquire into what the Hon. Member has said.

(Interruptions)

MR. SPEAKER : He has said that he will inquire into it.

Geological Survey of India

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*314. SHRI ANIL BASU :
SHRI ANANDA PATHAK :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are contemplating to hand over the major functioning of the Geological Survey of India to a Corporation; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : (a) and (b). A statement is given below.

Statement

While reviewing the drilling activities of Geological Survey of India, the Board of Management of Geological Survey of India, at their meeting held on 4th October, 1985, at Srinagar, felt that drilling activities including personnel, equipment, stores, etc. could possibly be transferred to Mineral Exploration Corporation Ltd. It was suggested that the possibilities of setting up a Regional Drilling Corporation as a subsidiary of Mineral Exploration Corporation Ltd. (a public sector undertaking under the Ministry) could be explored so that without affecting the interests of GSI Personnel, the functional efficiency of the Drilling Wing could be increased. For this purpose, a Committee has been constituted to make an in-depth study and submit a report to the Board for taking a decision in the matter. The Committee has recently submitted its report. A final decision in the matter would be taken, no doubt, after giving due weightage, inter-alia, to the interests of GSI Personnel.

SHRI ANIL BASU : Sir, the Geological Survey of India is a prestigious institution. Now, in order to cripple that institution it has been proposed to transfer the drilling activity to Mineral Exploration Corporation Ltd. The Minister has stated that in the meeting of the Board of Management of GSI held on 4th October, 1985 at Srinagar the Board of Management reviewed the drilling activities of GSI. I would like to know whether this matter of reviewing of drilling activity was on the agenda of the meeting or it was taken up in course of discussion of the meeting. I would also like to know whether or not the Board of Management were unanimous in its feeling that the drilling activity should be transferred to the proposed Mineral Exploration Corporation ?

SHRIMATI RAM DULARI SINHA : I have already given the statement of facts. It is true that in October last in Srinagar the 27th meeting of Board of Management was held and review were made in connection with the drilling activities of GSI and it was felt necessary that the drilling portion should be transferred to MECL or its subsidiaries for setting up a regional board. A two-member committee was formed. The report of that committee has reached the